

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE**  
**BENCH AT CHENNAI**

(under Section 14 read with Section 18 (1) of the National Green Tribunal Act 2010)

**Original Application No.69 of 2023**

R.D.Raghu,  
S/o. Ramakrishnan,  
No.90C, Athukkadu, Somanur,  
Coimbatore District – 641 668.  
Phone : 7397354960  
E-mail:- [yaqooblafeel@gmail.com](mailto:yaqooblafeel@gmail.com)

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Applicant

Vs.

1. The District Collector,  
Coimbatore District – 641 018.  
Phone : 0422 2301320  
E-mail: [collrcbe@nic.in](mailto:collrcbe@nic.in)
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SIPCOT Industrial Estate,  
Pollachi Main Road,  
Kuruchi, Coimbatore District – 641 021.  
Phone : 0422 – 2675608  
E-mail : [tnpcbcbs@gmail.com](mailto:tnpcbcbs@gmail.com).
3. The Commissioner,  
Karumathampatti Municipality,  
Coimbatore District – 641 668  
Phone : 0421 233 3070  
E-mail : [ktpsomanur2016@gmail.com](mailto:ktpsomanur2016@gmail.com).

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Respondents

**ADDITIONAL AFFIDAVIT FILED BY THE THIRD RESPONDENT**

I, P.Anandan, S/o. Thiru Perumal, Hindu, aged 47 years, residing at 84/243, Pillayar Koil Street, Kottu Pullampalayam Post, Gobi Taluk, Erode District, now holding the post of 3<sup>rd</sup> Respondent, now temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows :-

1. **I respectfully submit this Additional Affidavit to clarify that**
  - (a) The Land in S.No.117/2 of Karumathampatti Village, Sulur Taluk, Coimbatore District is a **Patta Land**, measuring 86 cents **belonging to Karumathampatti Municipality.**
  - (b) **The Karumathampatti Municipality is not dumping the Garbage or constructing crematorium affecting the environmental conditions either by air or by land or by water. It is 1 KM away from the Residential area.**
  - (c) **It is a Micro Compost Centre being established by the Karumathampatti Municipality under the Government of India Funding of Rs.85 Lakhs, State Government funding of Rs.30 Lakhs and the Karumathampatti Municipality funding of Rs.16 Lakhs, under "Clean India Scheme", 2022-23.**
  - (d) **The site will be completely covered by double concrete Layer (as shown in the picture) preventing any infiltration of Garbage or waste water inside the earth, to affect the ground water or the Noyyal river water.**
  - (e) **The Karumathampatti Municipality is now daily dumping the Garbage in the vacant Land near Rumachipalayam area not in this site as contended by the Applicant.**

- (f) **The Karumathampatti Municipality is now making a new scientifically approved, totally pollution free method of establishing Micro Compost Centre. By this method, the waste materials are crushed into micro particles by special machineries and dumped in each concrete cubes/tubs. After 1 month each cube will be removed, packed and sold to the Farmers as manure at Rs.1/- per kg.**
- (g) **The Micro Compost Centre at Karumathampatti Municipality is with a capacity of 4 Tons per day. The Technical sanction is also approved by the Government.**

3. For all the above reasons, the apprehension of the Petitioner is totally false and frivolous. The Land in S.No.117/2 measuring 86 Cents is a patta land belongs to Karumathampatti Municipality is **NOT** used for Garbage dumping or for construction of crematorium as contended by the Petitioner.

4. It is therefore humbly prayed that this Hon'ble National Green Tribunal Bench at Chennai may be pleased to dismiss the Appln.No.69 of 2023 and render justice.

Solemnly affirmed at Chennai  
on this the 24<sup>th</sup> day of August, 2023  
and signed his name in my presence.

3<sup>RD</sup> RESPONDENT

COUNSEL FOR 3<sup>RD</sup> RESPONDENT

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**ADDITIONAL AFFIDAVIT FILED  
BY THE THIRD RESPONDENT**

**M/S T.RANGANATHAN (29/2011)  
T.J.LAKSHMIPATHY (1327/12)  
P.KOTHANDARAMAN (832/20)  
Cell No.9382892058**

**COUNSEL FOR THE 3<sup>RD</sup> RESPONDENT**